ITEM NO.46 COURT NO.14 SECTION XIV

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos. 19607-19608/2025

[Arising out of impugned final judgment and order dated 13-05-2025 in OMP(COMM) No. 151/2021 and OMP(ENF.)(COMM.) No. 116/2021 passed by the High Court of Delhi at New Delhi]

**ZOSTEL HOSPITALITY PRIVATE LIMITED** 

Petitioner(s)

VERSUS

**ORAVEL STAYS PRIVATE LIMITED** 

Respondent(s)

(FOR ADMISSION and I.R. and IA No. 173659/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 29-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s): Mr. Abhishek Malhotra, Sr. Adv.\*

Ms. Srishti Gupta, Adv. Ms. Raghavi Shukla, Adv.

Ms. Sonali Jain, AOR

For Respondent(s):

Mr. Mukul Rohatgi, Sr. Adv.
Ms. Anuradha Dutt, Adv.
Mr. Lynn Pereira, Adv.
Ms. Suman Yadav, Adv.
Mr. Haaris Fazili, Adv.
Mr. Kunal Dutt, Adv.
Mr. Raghav Dutt, Adv.
Ms. Prachi Pandey, Adv.
Mr. Avinash Singh, Adv.

Ms. B. Vijayalakshmi Menon, AOR

UPON hearing the counsel, the Court made the following O R D E R

Learned counsel for the petitioner, having argued for some time, seeks permission to withdraw these special leave petitions.

Permission granted.

The special leave petitions are, accordingly, dismissed as withdrawn. The petitioner is, however, not precluded from invoking appropriate remedies available to it in accordance with law.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)

<sup>\*</sup> Revised for the purpose of appearance of counsel only.

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## Petition for Special Leave to Appeal (C) Nos. 19607-19608/2025

[Arising out of impugned final judgment and order dated 13-05-2025 in OMP(COMM) No. 151/2021 and OMP(ENF.)(COMM.) No. 116/2021 passed by the High Court of Delhi at New Delhi]

ZOSTEL HOSPITALITY PRIVATE LIMITED

Petitioner(s)

VERSUS

ORAVEL STAYS PRIVATE LIMITED

Respondent(s)

(FOR ADMISSION and I.R. and IA No. 173659/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 29-07-2025 This matter was called on for hearing today.

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s): Mr. Abhishek Malhotra, Sr. Adv. (N/P)

Ms. Srishti Gupta, Adv. Ms. Raghavi Shukla, Adv.

Ms. Sonali Jain, AOR

For Respondent(s) :

Mr. Mukul Rohatgi, Sr. Adv.
Ms. Anuradha Dutt, Adv.
Mr. Lynn Pereira, Adv.
Ms. Suman Yadav, Adv.
Mr. Haaris Fazili, Adv.
Mr. Kunal Dutt, Adv.
Mr. Raghav Dutt, Adv.
Ms. Prachi Pandey, Adv.
Mr. Avinash Singh, Adv.

Ms. B. Vijayalakshmi Menon, AOR

UPON hearing the counsel, the Court made the following O R D E R

Learned counsel for the petitioner, having argued for some time, seeks permission to withdraw these special leave petitions.

Permission granted.

The special leave petitions are, accordingly, dismissed as withdrawn. The petitioner is, however, not precluded from invoking appropriate remedies available to it in accordance with law.

(DEEPAK GUGLANI)

AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)